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SLP(C)No. 1960-1961 OF 2001

ITEM No.29

Court No. 5

SECTION IIIA
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) Nos.1960-1961/2001

(From the judgement and order dated 03/08/1999 in WA 755/99 and
CMP No. 7416/1999 of The HIGH COURT OF MADRAS)

APPROPRIATE AUTHORITY INCOME TAX DEPT.

Petitioner (s)

VERSUS

R. SHANNUGANATHAN (DEAD) & ORS.

Respondent (s)

(With Appln(s). for permission to urge addl. grounds, substitution,
c/delay in filing substitution appln. and office report)

Date : 12/07/2002 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SYED SHAH MOHAMMED QUADRI
HON'BLE MR. JUSTICE S.N. VARIAVA

For Petitioner (s) Mr. Mukul Rohtagi,ASG.
Mr. S. Ganesh,Sr.Adv.
Mr. Rajiv Tyagi,Adv.
Mr. B.V. Balaram Das,Adv.

For Respondent (s) Mr. Ram Lal Roy,Adv.
Mr. R.N. Keshwani,Adv.

UPON hearing counsel the Court made the following
O R D E R

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Delay in filing the applications of substitution is
condoned.

Applications for substitution are allowed.

Learned counsel for the respondents shall furnish the
correct address of Respondent No.7 within two weeks. He may
also seek instructions as regards filing of Vakalatnama
on behalf of the said respondent.

List the special leave petitions after two weeks.

(T.I. Rajput)
Court Master

(Kanwal Singh)
Court Master